

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
CP No. 121/241- 242/PB/2024

IN THE MATTER OF:

Life Line Biotech Limited

.... Petitioner/Applicant

Vs.

Lexus India Limited

.... Respondent

Order under Section 241(1), 242(4) of the Companies Act, 2013

Order delivered on 11.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Iswar Mohapatra, Adv.

For the Respondent :

ORDER

Ld. Counsel Mr. Iswar Mohapatra appeared on behalf of the Petitioner.

This is a petition filed under Section 241(1), 242(4) of the Companies Act, 2013. Notice of the petition be issued to the Respondent(s)/non-applicant(s), subject to verification of minimum threshold limit of 10% members having filed this application, returnable **on 12.09.2024**.

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)